

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 12/82-ALC4/2008 MEETING DATE : 17.06.2008

The Meeting No.12/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **17.06.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C&PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Shyam Lal, FTDO

Case No.B-84	M/S Wockhardt Ltd.
Norms Committee Meeting No.12/09	F.No.01/83/50/213/AM05 F.No.01/83/50/190/AM05 F.No.01/83/50/187/AM05
Meeting Date:17.06.2008	RA F.No.03/24/40/643/AM05 RA F.No.03/24/40/515/AM05 RA F.No.03/24/40/408/AM05
Adv.Lic. No.0310276888 dated 25.06.2004 Adv.Lic. No.0310275436 dated 17.06.2004 Adv.Lic.No.0310275289 dated 17.06.2004	
Committee considered case as per agenda and observed that these cases were rejected by NC in its 14/83 meeting held on 21.07.2007 due to non submission of copy of Drug Manufacturing Licence. The firm vide their representation dated 06.03.2008 has stated that they have a common Drug Manufacturing Licence and on the basis of common DML, norms for Advance licence No.0310298764 dated 26.10.2004 were fixed by NC in its 6/83 meeting held on 11.05.2005. Committee after detailed deliberations and in consultation with representative of Pi Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Vitamin B12 1% (Feed Grade)	1 kg.	1.	Vitamin B12 OR	0.01 kg/kg
			Its raw material as per SION A-2607	
Vitamin B12 10% (Feed Grade)	1 Kg.	2.	Vitamin B12 OR	0.10 kg/kg
			Its raw material as per SION A-2607	

RA concerned may take further necessary action as per above decision of NC.

1	Case No.:1/6/82-ALC4/2008	Party Name:MANALI PETROCHEMICAL LTD	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00084/AM09/	RLA File :04/24/040/00127/AM05/	Lic.No/Date:0410061064 04.08.2004	Defer Date:29.07.2008
	Decision :Committee considered case as per agenda for ratification of norm and decided to call for application from RA/firm. Accordingly, case was deferred for 29.07.2008			

2

Case No.:2/6/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved	
HQ File :01/82/050/00085/AM09/	RLA File :04/24/040/00125/AM05/	Lic.No/Date:0410061270 11.08.2004		
Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/86/2007-PI-III dated 25.09.2007 in the case of M/S Neuland Lab. Ltd. decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ranitidine Hcl	1 kg.	1.	Furfuryl Alcohol	0.600 kg/kg
		2.	Cysteamine Hcl	0.90 kg/kg
		3.	1-Methylamine-1-Methylthio-2-	0.82 kg/kg

Nitroethylene

The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

RA concerned may take further necessary action as per above decision of NC.

3	Case No.:10/6/82-ALC4/2008	Party Name:M D CORPORATION	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00093/AM09/	RLA File :03/95/040/01314/AM06/	Lic.No/Date:0310367100 15.02.2006	Defer Date:29.07.2008
	Decision :Committee considered case as per agenda and decided to remind RA/firm to furnish application and other relevant document/information. Accordingly, case was deferred for 29.07.2008.			

4	Case No.:74/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
	HQ File :01/82/050/00157/AM09/	RLA File :08/24/040/00264/AM06/	Lic.No/Date:0810054285 27.02.2006	
	Decision :Committee considered case as per agenda for ratification of norms for export product Paracetamol & Dextropropoxyphene Capsules under para 4.7 of HBP and decided to ratify norms as per SION A-412. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm. RA concerned may take further necessary action as per above decision of NC after checking the DML.			

5	Case No.:76/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00159/AM09/	RLA File :08/24/040/00269/AM06/	Lic.No/Date:0810054536 07.03.2006	Defer Date:29.07.2008
	Decision :Committee considered case as per agenda and decided to defer case for 29.07.2008 for comments of PI Division.			

6	Case No.:2/12/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:12/82-ALC4/2008	Status:Case
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		17.06.2008	Approved	
HQ File :01/82/050/00470/AM09/	RLA File :08/24/040/00002/AM07/	Lic.No/Date:0810055581 07.04.2006		
Decision :Committee considered case as per agenda for ratification of norms for export product Glycine USP and in light of written comments forwarded by PI Division vide their U.O. No.35011/90/2005-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg
		2.	Methanol	0.20 kg/kg
The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.				
RA concerned may take further necessary action as per above decision of NC.				

7	Case No.:21/12/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved													
	HQ File :01/82/050/00489/AM09/	RLA File :08/24/040/00062/AM07/	Lic.No/Date:0810056884 01.06.2006														
Decision : Committee considered case as per agenda for ratification of norms for export product Glycine USP and in light of written comments forwarded by PI Division vide their U.O. No.35011/90/2005-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Glycine USP</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)</td><td>1.05 kg/kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.20 kg/kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg	2.	Methanol	0.20 kg/kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product													
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg													
		2.	Methanol	0.20 kg/kg													

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

RA concerned may take further necessary action as per above decision of NC.

8	Case No.:22/12/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved												
	HQ File :01/82/050/00490/AM09/	RLA File :08/24/040/00107/AM07/	Lic.No/Date:0810058159 18.07.2006													
	Decision : Committee considered case as per agenda for ratification of norms for export product Glycine USP and in light of written comments forwarded by PI Division vide their U.O. No.35011/90/2005-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Glycine USP</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)</td><td>1.05 kg/kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.20 kg/kg</td></tr> </tbody> </table> The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm. RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg	2.	Methanol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg												
		2.	Methanol	0.20 kg/kg												

9	Case No.:23/12/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved				
	HQ File :01/82/050/00491/AM09/	RLA File :08/24/040/00148/AM07/	Lic.No/Date:0810059133 30.08.2006					
	Decision : Committee considered case as per agenda for ratification of norms for export product Glycine USP and in light of written comments forwarded by PI Division vide their U.O. No.35011/90/2005-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export</th><th>Export</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per</th></tr> </thead> <tbody> </tbody> </table>				Export	Export	Sl.No.	Import items
Export	Export	Sl.No.	Import items	Qty. allowed per				

product	Qty.			unit of export product
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg
		2.	Methanol	0.20 kg/kg

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

RA concerned may take further necessary action as per above decision of NC.

Case No.:24/12/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
HQ File :01/82/050/00492/AM09/	RLA File :08/24/040/00178/AM07/	Lic.No/Date:0810060077 04.10.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Glycine USP and in light of written comments forwarded by PI Division vide their U.O. No.35011/90/2005-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg
		2.	Methanol	0.20 kg/kg

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

RA concerned may take further necessary action as per above decision of NC.

11	Case No.:25/12/82-ALC4/2008	Party Name:M/S ADVANCE EXPORTS	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
	HQ File :01/82/050/00493/AM09/	RLA File :08/24/040/00189/AM07/	Lic.No/Date:0810060173	

09.10.2006

Decision :Case has already been approved by NC in its 33/07 meeting held on 29.11.2006.

12	Case No.:26/12/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved												
	HQ File :01/82/050/00494/AM09/	RLA File :08/24/040/00224/AM07/	Lic.No/Date:0810061027 16.11.2006													
	Decision : Committee considered case as per agenda for ratification of norms for export product Glycine USP and in light of written comments forwarded by PI Division vide their U.O. No.35011/90/2005-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Glycine USP</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)</td><td>1.05 kg/kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.20 kg/kg</td></tr> </tbody> </table> The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm. RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg	2.	Methanol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg												
		2.	Methanol	0.20 kg/kg												

13	Case No.:27/12/82-ALC4/2008	Party Name:JAINIK INDUSTRIES	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
	HQ File :01/82/050/00495/AM09/	RLA File :08/24/040/00245/AM07/	Lic.No/Date:0810061634 12.12.2006	
	Decision :Committee considered case as per agenda for ratification of norms for export product Ortho Amino Phenol 4 Sulfonic Acid under para 4.7 of HBP and decided to ratify norms as per SION A-2846. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.			

	RA concerned may take further necessary action as per above decision of NC.
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Case No.:28/12/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved	
HQ File :01/82/050/00496/AM09/	RLA File :08/24/040/00306/AM07/	Lic.No/Date:0810062610 25.01.2007		
Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/123/2005/Ch.II dated 03.07.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
4,4-Diamino Diphenyl Amine 2-Sulphonic Acid	1 Kg.	1.	Para Nitro Aniline	0.840 kg/kg
		2.	Para Nitro Chloro Benzene	1.150 kg/kg
		3.	Caustic Soda Lye (100% basis) OR	2.300 kg/kg
		3a.	Caustic Soda Flakes Soda Ash	0.500 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:29/12/82-ALC4/2008		Party Name:BHARAT DYE CHEM		Meet No/Date:12/82-ALC4/2008 17.06.2008		Status:Case Approved	
	HQ File :01/82/050/00497/AM09/		RLA File :08/24/040/00327/AM07/		Lic.No/Date:0810062850 09.02.2007			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/138/2004/Ch.II dated 07.06.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product			

2-Amino 2-Methyl Diphenyl Ether	1 Kg.	1.	Ortho Cresol	0.634 kg/kg
		2.	Potassium Hydroxide	0.396 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:30/12/82-ALC4/2008	Party Name:R.K.INDUSTRIES,		Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
HQ File :01/82/050/00498/AM09/	RLA File :08/24/040/00349/AM07/		Lic.No/Date:0810063342 02.03.2007	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/147/2005/Ch.II dated 17.01.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ortho Toluidine 5-Sulfonic Acid	1 Kg.	1.	Ortho Toluidine	0.786 kg/kg
		2.	Caustic Soda	0.310 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:3/12/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
HQ File :01/82/050/00471/AM09/	RLA File :08/24/040/00005/AM08/	Lic.No/Date:0810064981 22.05.2007	

Decision :Committee considered the case as per agenda for ratification of norms and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cilostazol	1 Kg.	1.	5-Hydroxy-3,4-Dihydro 2(1H)-Quinolinone	0.59 kg/kg

		2.	5-(4-Chlorobutyl)-1-Cyclo Hexyl1H-Tetrazol	0.88 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

18	Case No.:31/12/82-ALC4/2008	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM09/	RLA File :08/24/040/00049/AM08/	Lic.No/Date:0810065340 12.06.2007	Defer Date:15.07.2008
	Decision :Committee considered case as per agenda and decided to call for the following information from firm:- 1. Details of manufacturing process with chemical equation, molecular formula and molecular weight. 2. Yield achieved on molar basis. Accordingly, case was deferred for 15.07.2008.			

19	Case No.:682/24/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/83/050/00526/AM08/	RLA File :09/24/040/00074/AM08/	Lic.No/Date:0910030570 15.06.2007	Defer Date:29.07.2008
	Decision :Committee considered case as per agenda and decided to defer it for 29.07.2008 for comments of Chemical Division.			

20	Case No.:82/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007	Defer Date:15.07.2008
	Decision :Committee considered case as per agenda and decided to defer it for 15.07.2008 for comments of Chemical Division.			

21	Case No.:104/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00187/AM09/	RLA File :08/24/040/00123/AM08/	Lic.No/Date:0810066581 14.08.2007	Defer Date:29.07.2008
	Decision :Committee considered case as per agenda and decided to defer the case for 29.07.2008 for comments of PI Division.			

22	Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:12/82-ALC4/2008	Status:Case
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vide their U.O. No.14010/13/2008/Ch.III dated 12.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzene Seleninic Anhydride	1 Kg.	1.	Selenium Metal	0.527 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:33/12/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
HQ File :01/82/050/00501/AM09/	RLA File :08/24/040/00250/AM07/	Lic.No/Date:0810067838 16.10.2007	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/123/2005/Ch.II dated 03.07.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
4,4-Diamino Diphenyl Amine 2-Sulphonic Acid	1 Kg.	1.	Para Nitro Aniline	0.840 kg/kg
		2.	Para Nitro Chloro Benzene	1.150 kg/kg
		3.	Caustic Soda Lye (100% basis) OR	2.300 kg/kg
		3a.	Caustic Soda Flakes Soda Ash	0.500 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:23/6/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
HQ File :01/82/050/00106/AM09/	RLA File :03/94/040/00640/AM08/	Lic.No/Date:0310449749 08.11.2007	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/11/2008/Ch.II dated 23.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
3,4-Dichloro Benzyl Cyanide	1 Kg.	1.	3,4-Dichloro Toluene	1.850 kg/kg
		2.	Sodium Cyanide	0.448 kg/kg

RA concerned may take further necessary action as per above decision of NC.

28	Case No.:33/6/82-ALC4/2008	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00116/AM09/	RLA File :03/95/040/00973/AM08/	Lic.No/Date:0310455972 01.01.2008	Defer Date:29.07.2008
	Decision :Committee considered case as per agenda and decided to defer the case for 29.07.2008 for comments of Chemical Division.			

29	Case No.:34/12/82-ALC4/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
	HQ File :01/82/050/00502/AM09/	RLA File :08/24/040/00222/AM08/	Lic.No/Date:0810069321 02.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms and taking a cue from SION A-679 decided to ratify norms under para 4.7 of HBP as applied by firm. RA concerned may take further necessary action as per above decision of NC.			

30	Case No.:35/12/82-ALC4/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
	HQ File :01/82/050/00503/AM09/	RLA File :08/24/040/00227/AM08/	Lic.No/Date:0810069322 02.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/1/2007/Ch.II dated 07.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sulfo Para Base Ester (Sulfo Vinyl Sulphone Ester)	1 Kg.	1.	Aniline Oil	0.517 kg/kg
		2.	Acetic Acid (Glacial)	0.414 kg/kg
		3.	Sulphur	0.960 kg/kg
		4.	Caustic Soda Flakes/Lye	0.862 kg/kg
		5.	Ethylene Oxide	0.250 kg/kg
		6.	Soda Ash	0.177 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

31	Case No.:42/6/82-ALC4/2008	Party Name:UMEDICA LABORATORIES PVT. LTD.,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00125/AM09/	RLA File :03/95/040/00893/AM08/	Lic.No/Date:0310456439 03.01.2008	Defer Date:15.07.2008
	Decision :Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Chemical Division.			

32

Case No.:36/12/82-ALC4/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
HQ File :01/82/050/00504/AM09/	RLA File :08/24/040/00251/AM08/	Lic.No/Date:0810069963 06.02.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/1/2007/Ch.II dated 15.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Acid Brown 355	1 Kg.	1.	Beta Napthol	0.542 kg/kg
		2.	Sodium Nitrite	0.337 kg/kg
		3.	1-Phenyl 3-Methyl-5-Pyrazolone	0.225 kg/kg
		4.	Salicylic Acid	0.160 kg/kg

	RA concerned may take further necessary action as per above decision of NC.
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33

Case No.:10/47/82-ALC4/2007	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved																																								
HQ File :01/82/050/00603/AM08/	RLA File :07/24/040/00781/AM08/	Lic.No/Date:0710055893 15.02.2008																																									
Decision :Committee considered the case as per agenda and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																											
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed per unit of export product</td></tr><tr><td>Artemether and Lumefantrine Tablets-Aven Baby</td><td></td><td>1.</td><td>Artemether</td><td>20.4 mg/tablet</td></tr><tr><td>Artemether and Lumefantrine Tablets-Aven Baby</td><td></td><td>2.</td><td>Lumefantrine</td><td>122.4 mg/tablet</td></tr><tr><td>Artemether and Lumefantrine Tablets-Aven Adult</td><td></td><td></td><td></td><td></td></tr><tr><td>Artemether and Lumefantrine Tablets-Malicare B/3x4s</td><td></td><td></td><td></td><td></td></tr><tr><td>Artemether and Lumefantrine Tablets-Malicare B/3x4s</td><td></td><td></td><td></td><td></td></tr><tr><td>Artemether and Lumefantrine Tablets-Malicare B/3x6s</td><td></td><td></td><td></td><td></td></tr><tr><td>Artemether and Lumefantrine Tablets-Malicare B/3x8s</td><td></td><td></td><td></td><td></td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Artemether and Lumefantrine Tablets-Aven Baby		1.	Artemether	20.4 mg/tablet	Artemether and Lumefantrine Tablets-Aven Baby		2.	Lumefantrine	122.4 mg/tablet	Artemether and Lumefantrine Tablets-Aven Adult					Artemether and Lumefantrine Tablets-Malicare B/3x4s					Artemether and Lumefantrine Tablets-Malicare B/3x4s					Artemether and Lumefantrine Tablets-Malicare B/3x6s					Artemether and Lumefantrine Tablets-Malicare B/3x8s				
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Artemether and Lumefantrine Tablets-Malicare B/3x8s																																											
Condition: Country of export shall be as per Drug Manufacturing Licence.																																											
RA concerned may take further necessary action as per above decision of NC.																																											

34	Case No.:12/12/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00480/AM09/	RLA File :09/24/040/00507/AM08/	Lic.No/Date:0910033092 27.02.2008	Defer Date:15.07.2008

Decision :Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of PI Division.

35	Case No.:19/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00487/AM09/	RLA File :05/24/040/00917/AM08/	Lic.No/Date:0510217767 12.03.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Chemical Division.			

36	Case No.:37/12/82-ALC4/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved																								
	HQ File :01/82/050/00505/AM09/	RLA File :08/24/040/00269/AM08/	Lic.No/Date:0810070791 19.03.2008																									
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/1/2007/Ch.II dated 07.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="6">Sulfo Para Base Ester (Sulfo Vinyl Sulphone Ester)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Aniline Oil</td><td>0.517 kg/kg</td></tr> <tr> <td>2.</td><td>Acetic Acid (Glacial)</td><td>0.414 kg/kg</td></tr> <tr> <td>3.</td><td>Sulphur</td><td>0.960 kg/kg</td></tr> <tr> <td>4.</td><td>Caustic Soda Flakes/Lye</td><td>0.862 kg/kg</td></tr> <tr> <td>5.</td><td>Ethylene Oxide</td><td>0.250 kg/kg</td></tr> <tr> <td>6.</td><td>Soda Ash</td><td>0.177 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Sulfo Para Base Ester (Sulfo Vinyl Sulphone Ester)	1 Kg.	1.	Aniline Oil	0.517 kg/kg	2.	Acetic Acid (Glacial)	0.414 kg/kg	3.	Sulphur	0.960 kg/kg	4.	Caustic Soda Flakes/Lye	0.862 kg/kg	5.	Ethylene Oxide	0.250 kg/kg	6.	Soda Ash
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		3.	Sulphur	0.960 kg/kg																								
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		5.	Ethylene Oxide	0.250 kg/kg																								
		6.	Soda Ash	0.177 kg/kg																								

37	Case No.:131/6/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00214/AM09/	RLA File :07/24/040/00845/AM08/	Lic.No/Date:0710056524 20.03.2008	Defer Date:15.07.2008
	Decision :Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Chemical Division.			

38	Case No.:11/12/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved																								
	HQ File :01/82/050/00479/AM09/	RLA File :09/24/040/00421/AM08/	Lic.No/Date:0910033446 26.03.2008																									
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/53/2002/Ch.III dated 30.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="6">Butyl Methoxy Dibenzoyl Methane</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Para Tertiary Butyl Benzoic Acid</td><td>1.148 kg/kg</td></tr> <tr> <td>2.</td><td>Acetyl Anisole</td><td>0.929 kg/kg</td></tr> <tr> <td>3.</td><td>Soda Amide</td><td>0.480 kg/kg</td></tr> <tr> <td>4.</td><td>Activated Carbon</td><td>0.02 kg/kg</td></tr> <tr> <td>5.</td><td>Methanol</td><td>1.00 kg/kg</td></tr> <tr> <td>6.</td><td>Toluene</td><td>1.00 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Butyl Methoxy Dibenzoyl Methane	1 Kg.	1.	Para Tertiary Butyl Benzoic Acid	1.148 kg/kg	2.	Acetyl Anisole	0.929 kg/kg	3.	Soda Amide	0.480 kg/kg	4.	Activated Carbon	0.02 kg/kg	5.	Methanol	1.00 kg/kg	6.	Toluene
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																								
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		5.	Methanol	1.00 kg/kg																								
		6.	Toluene	1.00 kg/kg																								

39	Case No.:125/6/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved									
	HQ File :01/82/050/00208/AM09/	RLA File :03/94/040/01325/AM08/	Lic.No/Date:0310466942 01.04.2008										
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 vide Case No.125/6/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Kanamycin Acid Sulphate Injection</td><td>1 gm Vial</td><td>1.</td><td>Kanamycin Acid Sulphate</td><td>1.39 gm/vial</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Kanamycin Acid Sulphate Injection	1 gm Vial	1.	Kanamycin Acid Sulphate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Kanamycin Acid Sulphate Injection	1 gm Vial	1.	Kanamycin Acid Sulphate	1.39 gm/vial									

40	Case No.:38/12/82-ALC4/2008	Party Name:R.K.INDUSTRIES,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved												
	HQ File :01/82/050/00506/AM09/	RLA File :08/24/040/00013/AM09/	Lic.No/Date:0810071383 22.04.2008													
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/147/2005/Ch.II dated 17.01.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Ortho Toluidine 5-Sulfonic Acid</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Ortho Toluidine</td><td>0.786 kg/kg</td></tr> <tr> <td>2.</td><td>Caustic Soda</td><td>0.310 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ortho Toluidine 5-Sulfonic Acid	1 Kg.	1.	Ortho Toluidine	0.786 kg/kg	2.	Caustic Soda
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Ortho Toluidine 5-Sulfonic Acid	1 Kg.	1.	Ortho Toluidine	0.786 kg/kg												
		2.	Caustic Soda	0.310 kg/kg												

41	Case No.:39/12/82-ALC4/2008	Party Name:DISPO DYECHEM PVT. LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved									
	HQ File :01/82/050/00507/AM09/	RLA File :08/24/040/00007/AM09/	Lic.No/Date:0810071394 22.04.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/22/2007/Ch.II dated 17.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>2-Amino Phenol 4-Sulphonic Acid</td><td>1 Kg.</td><td>1.</td><td>Ortho Amino Phenol</td><td>0.720 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2-Amino Phenol 4-Sulphonic Acid	1 Kg.	1.	Ortho Amino Phenol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
2-Amino Phenol 4-Sulphonic Acid	1 Kg.	1.	Ortho Amino Phenol	0.720 kg/kg									

42	Case No.:6/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
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HQ File :01/82/050/00474/AM09/	RLA File :03/94/040/00104/AM09/	Lic.No/Date:0310469550 25.04.2008	Defer Date:01.07.2008
Decision :Committee considered case as per agenda and decided to defer the same for 01.07.2008 for comments of PI Division.			

43	Case No.:5/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00473/AM09/	RLA File :03/94/040/00113/AM09/	Lic.No/Date:0310469862 29.04.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of PI Division.			

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Case No.:8/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved	
HQ File :01/82/050/00476/AM09/	RLA File :03/94/040/00085/AM09/	Lic.No/Date:0310469925 29.04.2008		
Decision :Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 3/82 meeting held on 15.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lamivudine 150 mg tablet [Lamivudine 153 mg/tablet]	1 No.	1.	(1R,2S,5R)-Menthyl-5S-(Cytosine-1-YL)-1,3-Oxathiolane-2R-Carboxylate/CME Compound	2.19 kg/kg of Lamivudine
Lamivudine Oral Solution/Lamivir 100 ml pack [Lamivudine 1020 mg/100 ml bottle]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
Lamivudine Oral Solution/Lamivir 240 ml pack	1 No.			

	[Lamivudine 2448 mg/240ml bottle0				
	Lamivudine 100mg tablet	1 No.			
	[Lamivudine 102.0 mg/tablet				
RA concerned may take further necessary action as per above decision of NC.					

45	Case No.:7/12/82-ALC4/2008	Party Name:CJEX BIOCHEM PVT. LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00475/AM09/	RLA File :03/94/040/01284/AM07/	Lic.No/Date:0310470242 01.05.2008	Defer Date:15.07.2008
	Decision :Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Chemical Division.			

46	Case No.:9/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00477/AM09/	RLA File :03/94/040/00118/AM09/	Lic.No/Date:0310470248 01.05.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of PI Division.			

47	Case No.:10/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00478/AM09/	RLA File :03/94/040/00124/AM09/	Lic.No/Date:0310470252 01.05.2008	Defer Date:01.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 01.07.2008 for comments of PI Division.			

48	Case No.:4/12/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Approved
	HQ File :01/82/050/00472/AM09/	RLA File :08/24/040/00031/AM09/	Lic.No/Date:0810071754 08.05.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Glycine USP and in light of written comments forwarded by PI Division vide their U.O. No.35011/90/2005-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg
		2.	Methanol	0.20 kg/kg

RA concerned may take further necessary action as per above decision of NC.

49	Case No.:14/12/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00482/AM09/	RLA File :02/24/040/00009/AM09/	Lic.No/Date:0210112297 12.05.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Department of MSME.			

50	Case No.:18/12/82-ALC4/2008	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00486/AM09/	RLA File :05/24/040/00059/AM09/	Lic.No/Date:0510220530 14.05.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Chemical Division.			

51	Case No.:15/12/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM09/	RLA File :07/24/040/00050/AM09/	Lic.No/Date:0710057454 16.05.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Chemical Division.			

52	Case No.:13/12/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00481/AM09/	RLA File :09/24/040/00008/AM09/	Lic.No/Date:0910034002 19.05.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of PI Division.			

53	Case No.:16/12/82-ALC4/2008	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:12/82-ALC4/2008	Status:Case
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			17.06.2008	Approved
HQ File :01/82/050/00484/AM09/	RLA File :05/24/040/00064/AM09/		Lic.No/Date:0510220854 22.05.2008	
Decision :Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 3/82 meeting held on 23.05.2007 vide Case No.22/20/82 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Glycyrrhetic acid (18 Beta Glycyrrhetic acid	1 Kg.	1.	Glycyrrhizic acid	2.70 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:17/12/82-ALC4/2008	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00485/AM09/	RLA File :05/24/040/00735/AM07/	Lic.No/Date:0510220807 22.05.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Chemical Division.			

55	Case No.:1/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00469/AM09/	RLA File :05/24/040/00146/AM09/	Lic.No/Date:0510221655 05.06.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Chemical Division.			

56	Case No.:20/12/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:12/82-ALC4/2008 17.06.2008	Status:Case Deferred
	HQ File :01/82/050/00488/AM09/	RLA File :08/24/040/00039/AM09/	Lic.No/Date:0810072444 09.06.2008	Defer Date:15.07.2008
	Decision : Committee considered case as per agenda and decided to defer the same for 15.07.2008 for comments of Chemical Division.			

Date:17.06.2008

Place:New Delhi

Shyam Lal

Foreign Trade Development Officer